

JOINT COMMITTEE REPORT

**In compliance of the
Hon'ble Nation Green Tribunal (CZ), Bhopal Order
dated 10.02.2026 in
O.A. No. 29/2026 (CZ)
in the matter of
Rahul Chopra
vs.
State of Rajasthan & Ors.**

Members of the Committee:

1. Sh. Narendra Kumar Meena, Additional District Magistrate (City), Ajmer (Representative of DM Ajmer)
2. Ms. Nidhi Khandelwal, SEE & Regional Officer, RSPCB, Kishangarh (Representative of Rajasthan State Pollution Control Board)
3. Sh. Jaipal Singh, Deputy Commissioner, Ajmer Development Authority, Ajmer (Representative of DM Ajmer)
4. Ms. Vibha Chaudhary, Assistant Conservator of Forest, Ajmer (Representative of DM Ajmer)

Date of visit: 09.04.2026

Table of Annexures

Annexure No.	Document
1	Photographs of site visit
2	Copy of site report dated 09.04.2026 of Patwari

**Joint Inspection Report of the Committee
constituted by Hon'ble NGT in the matter of
OA No. 29/2026 (CZ)
Rahul Chopra Vs. State of Rajasthan & Ors.**

Hon'ble National Green Tribunal Central Zonal Bench, Bhopal, vide its order dated 10.02.2026 in Original Application No. 29/2026 Rahul Chopra Vs. State of Rajasthan & Ors. directed *inter alia* as follows :-

“1. Issue raised in this application is that a large-scale illegal deforestation, land encroachment and environmental destruction at HMT Ajmer, Bhagat Singh Marg, Ajmer which has been declared a no-entry and Govt. protected zone by the Govt. of India and carrying out illegal construction and clearing of forest/trees cover area for personal gain in violation of the Forest Conservation Act, 1980 and Environment (Protection), Act, 1986.

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7. In view of the seriousness of the matter we constitute a Joint Committee consisting the following members to visit the site and submit the action taken report.

i. One representative of the District Magistrate, Ajmer, Rajasthan

ii. One representative of Rajasthan State Pollution Control Board.

8. The Committee is directed to visit the place and submit the factual and action taken report within six weeks. The State PCB will be the nodal agency for coordination and logistic support.”

In compliance of the Hon'ble NGT, Central Zonal Bench, Bhopal, order dated 10.02.2026, a Joint committee was constituted as per nominations received from concerning departments. The committee consists of the following members –

1. Sh. Narendra Kumar Meena, ADM (City), Ajmer
2. Ms. Nidhi Khandelwal, SEE & Regional Officer, RSPCB, Kishangarh (Nodal Officer)
3. Sh. Jaipal Singh, Deputy Commissioner, ADA, Ajmer,
4. Ms. Vibha Chaudhary, ACF, Ajmer.

The committee members visited the site in question on 09.04.2026 to verify the factual status/position on the allegations raised in the Original Application. The representatives of M/s HMT Machine Tools Ltd., Ajmer, Sh. Dashrath Kokane (General Manager) and Dr. Mukesh Kumar Sankhla (Estate Officer) were present with the joint committee during the visit. Photographs of joint committee visit dated 09.04.2026 are enclosed at **Annexure – 1**.

A. Allegations made in the Original Application

As per the Hon'ble NGT order dated 18.02.2026, the committee verified the factual status on the following issues –

- i. Illegal deforestation
- ii. Land encroachment
- iii. Environmental destruction

B. Observations made during the visit dated 09.04.2026 of M/s HMT Machine Tools Ajmer and facts in the matter

1. As per the revenue record, an area of approx. 422 bigha 19 biswa is recorded as the land of M/s HMT Ajmer, which is spread over two villages in Ajmer. On this land, HMT factory, office and residential quarters are built in an area admeasuring 61 bigha, while rest of the land is open. No boundary wall/fencing was provided around the entire land for safety purposes (however, factory and office are situated within a boundary wall), due to which, the land looks like an unclaimed forest land.

Around 10-12 houses are built on this land in Khasra No. 6767 since land acquisition and expansion of these houses is also being carried out, which is mainly for keeping cattle. No concrete steps have been taken by HMT administration for stopping these activities. During discussion, it was informed by the industry representative that due to non-payment of compensation for structures of these houses, the matter is disputed. The Estate

Officer of HMT informed this to be the encroached land. On encroached land Khasra No. 6777, 6778, pakka structures are constructed and on Khasra No. 6667, which is on the west side of M/s HMT, pakka construction, restaurant, tiles shop, two pakka houses and a shed of iron sheets were found constructed. At many places, thorn fencing and stocks of animal waste (cow dung, etc.) were also found. Juliflora (*vilayati babool*) is growing in abundance in the area.

However, during inspection, no evidence of cutting of trees was found, but some indications of clearing the land of *vilayati babool* in the form of encroachment for cattle were found. Copy of the site report dated 09.04.2026 of Patwari is enclosed at **Annexure – 2**.

2. As this is a privately owned land, action against the encroachers is to be taken by the land owner, i.e. M/s HMT machine Tools Ltd. In this regard, the unit representative was enquired regarding the action taken, if any. The Estate Officer of M/s HMT Machine Tools Ltd. verbally informed the Joint Committee that they have done FIRs and court cases in Civil Court against the encroachers. However, documentary proof was not submitted to the Joint Committee.
3. The industry manufactures machine tools using different operations. During inspection, it was found non-operational and the site conditions revealed that it has not been operated since sometime. On enquiry, the unit representative informed that the plant is not in continuous operation and they operate the plant only when they get any orders. The industry also does not have valid consent to operate of RSPCB.

C. Conclusion


- i. No cutting or felling of trees was observed at site. However, some parts of the land were found cleared of Juliflora/ *vilayati babool* for the purpose of carrying out encroachment.


D. Action Taken:


- i. Regarding illegal encroachment, action is to be taken by HMT as this is a private owned land.
- ii. RSPCB has issued a show cause notice to the unit for not having a valid consent to operate.


E. Recommendations:

- i. As the matter is related to encroachment on a privately owned land, the owner of the property, i.e., M/s HMT Machine Tools Ltd., may also be made a respondent in the OA.


(Vibha Chaudhary)
ACF, Ajmer


(Jaipal Singh)
Dy. Commissioner,
ADA, Ajmer


(Nidhi Khandelwal)
SEE & Regional Officer,
RSPCB, Kishangarh


(Narendra K. Meena)
ADM (City) Ajmer



Latitude: 26.414175
Longitude: 74.627817
Elevation: 477.55±3.98 m
Accuracy: 7.79 m
Time: 09-04-2026 14:09:44
Note: Rahul Chopra

Joint Committee members and HMT officials during visit



Latitude: 26.414137
Longitude: 74.627826
Elevation: 476.86±3.53 m
Accuracy: 7.35 m
Time: 09-04-2026 14:10:00
Note: Rahul Chopra

House constructed on HMT land



House constructed on HMT land



Open HMT land having growth of *vilayati babool*



Shed constructed on open HMT land

आप दिनांक १५/१२/२६ के राजस्थान स्टेट पोल्युशन कंट्रोल बोर्ड अजमेर के पत्र क्रमांक RPCLB/RO/KSCL/AJM/Legal-१४/३२-३५,३६ दिनांक २५/१२/२६ के क्रम में हमारे सचिव SEE & Regional officer Rajasthan state pollution control board Ajmer, उपायुक्त अजमेर विकास प्राधिकरण, तल्लीमगर अजमेर, पत्रवारी क्रमांक भू. क्र. ५१० के साथ H.M.T. पट्टे | H.M.T. के महाप्रबन्धक व सम्पदा अधिकारी के साथ H.M.T. की भूमि का निरीक्षण किया गया।

राजस्व रिकॉर्ड में H.M.T. के ग्राट ग्राट अजमेर चौक मालिकाना II में ३७३-१७-१० भूमि व ग्राट नौगई में ५१-०१-१० भूमि कुल ५२२-१९-०० (चार साठ कड़ियाँ की घा उन्नीस बिस्वा) भूमि की है।

H.M.T. H.M.T. अधिकारियों के साथ मौका देखा गया। इस भूमि H.M.T. मैन्ड्री, कार्यालय व आवास कवच से बने हुए हैं जो मिली जानकारी अनुसार लगभग ६१-००-०० (इकसठ बीघा) क्षेत्र में है। शेष भूमि इन्फे क्षेत्र में है। मौके पर भूमि की सुरक्षा हेतु कोई चाकीवादी एवं तार फैसिंग की व्यवस्था नहीं है जिससे यह भूमि आवागमन जगल के रूप में दिखाई दे रही है।

इस भूमि में खण्ड ६७६७ में लगभग १०-१२ मंचा भूमि अवाचित के समग्र से बने हैं जिनका विस्तार भी किया जा रहा है जो मुख्यतः मवेशी हेतु है। H.M.T. प्रशासन द्वारा इन क्षेत्रों की कोई सुरक्षा व्यवस्था नहीं है। पुद्गाद में बतलाया गया कि मकानों के हाथों (स्ट्रक्चर) का सुरक्षा नहीं देने के कारण विवादित है।

उपरोक्त निरीक्षण सम्पदा अधिकारी द्वारा अतिरिक्त क्षेत्र बताया गया। अतिरिक्त क्षेत्र खण्ड ६७७७, ६७७४ में पक्की चारदीवारी निर्मित है। तथा खण्ड ६६६७ जो H.M.T. की पश्चिमी दिशा में स्थित है उन पक्की चारदीवारी, रैस्पेक्टर, शाइवस कीड़कान, दो पक्के मकान, लोहे की चद्दों के शोड को पाये जाते। कई स्थानों पर काले की बाल व जानवरों के गोबर की देखियाँ भी मिली। क्षेत्र में बहुतायत में विषाक्त बिल्लों की झाड़ियाँ उगी हुई हैं।


मौके पर पेड़ों की कटाई का कोई भी प्रमाण नहीं मिला। बरिद अतिरिक्त (मवेशी हेतु) के रूप में

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BDD

(Handwritten signature)

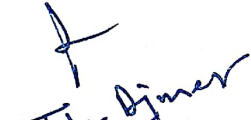
कंटीली साइडिंग (विभाजनी क्यूबल) साफ करने के लिए
संकेत नजर आते ।

उक्तानुसार मौका निरीक्षण कर मौका पचा बनाता
जमा व पढ़कर सुनाता जमा तथा उपलब्ध के हस्तांतर
करवाते गये .


म. क. सिंह


प. ब. सिंह
वी. ए. द्वितीय


A. D. Singh


Tar Giner